

ITEM NO.1501
(For Judgment)

COURT NO.16

SECTION IX

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s).364/2005

ALL INDIA COUNCIL FOR TECHNICAL EDUCATION

Appellant(s)

VERSUS

SHRI PRINCE SHIVAJI MARATHA BOARDING HOUSE'S
COLLEGE OF ARCHITECTURE & ORS.

Respondent(s)

WITH

SLP(C) No.5400/2011 (IV-A)
SLP(C) No.8443/2011 (IV-A)
SLP(C) No.20460/2011 (IV-A)
SLP(C) No.17006/2016 (IV-A)
SLP(C) No.17005/2016 (IV-A)
SLP(C) No.28121/2018 (XI-A)

Date : 08-11-2019 These appeals were called on for pronouncement
of judgment today.

For Appellant(s)	Mr. Anil soni,Adv. Mr. Harish Pandey,AOR
Council of Arch.	Mr. Naveen R. Nath,AOR Mr. Rahul Jain,Adv. Mr. Siddharth Agarwal,Adv. Mr. Ashok Mathur,AOR Mr. Niraj Sharma,AOR Mr. Radha Shyam Jena,AOR
For Respondent(s)	Mr. V.N. Raghupathy,AOR Mr. Manendra Pal Gupta,Adv.
State of Kerala	Mr. G. Prakash,AOR Mr. Jishnu M.L.,Adv. Ms. Priyanka Prakash,Adv. Ms. Beena Prakash,Adv. Mr. Naveen R. Nath,AOR Mr. Rahul Jain,Adv. Ms. Lalit Mohini Bhat,Adv. Ms. Hetu Arora Sethi,Adv. Mr. Siddharth Agarwal,Adv.

Mr. P.V. Dinesh,AOR
Ms. Asha Gopalan Nair,AOR
Ms. Bharti Tyagi,AOR
Mr. Sudhanshu S. Choudhari,AOR
Ms. Pritha Srikumar,AOR

Hon'ble Mr. Justice Aniruddha Bose pronounced the Reportable judgment of the Bench comprising the Hon'ble the Chief Justice of India, Hon'ble Mr. Justice Deepak Gupta and His Lordship.

Delay condoned in SLP(C)Nos.17005/2016 and 17006/2016.

Leave granted in all the six petitions.

Civil Appeal No.364/2005 is dismissed, the civil appeals arising out of SLP(C)Nos.5400/2011, 8443/2011, 20460/2011, 17006/2016 and 17005/2016 are disposed of and the civil appeal arising out of SLP(C)No.28121/2018 is allowed, in terms of the signed reportable judgment.

Pending applications shall stand disposed of.

(Deepak Sharma)
Branch Officer

(Sarita Purohit)
AR-cum-PS

(Signed Reportable judgment is placed on the file)